

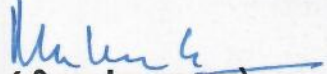
कैम्प कार्यालय, जिला एवं सत्र न्यायाधीश, बुलन्दशहर।

प्रशासनिक आदेश

माननीय उच्च न्यायालय, इलाहाबाद द्वारा प्रेषित पत्र सं० PS(RG)/47/2020 दिनांकित 24.04.2010 का सन्दर्भ ग्रहण करते हुए अनुपालन सुनिश्चित करें।

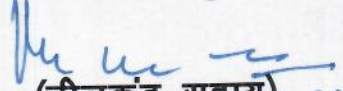
संलग्नक—माननीय उच्च न्यायालय का पत्र

दिनांक: 25.04.2020


(नीलकंठ सहाय) 25/4/2020
जिला एवं सत्र न्यायाधीश
बुलन्दशहर।

प्रतिलिपि निम्नलिखित को आवश्यक सूचनार्थ एवं कार्यवाही हेतु प्रेषित—

1. समस्त न्यायिक अधिकारीगण।
2. अध्यक्ष एवं सचिव, समस्त बार (खुर्जा एवं अनूपशहर) को अपने अधिवक्ताओं को सूचित करने हेतु।
3. समस्त रीडर एवं कार्यालय लिपिक।
4. सिस्टम ऑफिसर को न्यायालय की वेबसाइट पर अपलोड करने हेतु।


(नीलकंठ सहाय) 25/4/2020
जिला एवं सत्र न्यायाधीश
बुलन्दशहर।



E-mail

From: Ajai Kumar Srivastava-I, HJS
Registrar General
High Court of Judicature at
Allahabad

To: All the District Judges/OSDs
Subordinate to the High Court of Judicature at
Allahabad

No. PS (RG) / 47 / 2020 : Allahabad

Dated: April 24, 2020

Subject:- Courts subordinate to the High Court of Judicature at Allahabad to remain closed till 03.05.2020

Sir/Madam,

On the captioned subject, I am directed to inform you that Hon'ble the Chief Justice vide His Lordship's order dated 24.04.2020, has been pleased to direct as under:

"Government of India, Ministry of Home Affairs, vide Order No.40-3/2020-DM-1(A) dated 14.04.2020 has extended the lock-down till 03.05.2020 to contain the spread of COVID-19 in the country. Looking to the extraordinary situation, the Court issued order dated 19.04.2020 to keep in abeyance its earlier order dated 18.04.2020, for opening of the subordinate courts w.e.f. 20.04.2020, till 27th April, 2020. Further, Letter No.281/2020-C.X.-3-2020 dated 19.04.2020 of the Additional Chief Secretary, Grih Evam Gopan Vibhag, Uttar Pradesh Shashan, has been issued requesting therein for opening of the Courts Subordinate to the High Court of Judicature at Allahabad only after expiry of lockdown period in view of the ongoing spread of Novel Corona Virus (COVID-19) in various districts of Uttar Pradesh.

In view of aforesaid facts and circumstances, it is directed that all the Courts subordinate to the High Court of Judicature at Allahabad shall remain closed till 03.05.2020."

You are, therefore requested to be apprised accordingly for necessary compliance and also to bring the content of this letter into the notice of all the Presiding Officers of Commercial Courts, Motor Accident Claims Tribunals and Land Acquisition Rehabilitation and Resettlement Authorities also, as the case may be, of your district for necessary information and strict compliance, in letter and spirit.

You are further requested to ensure that the content of this letter be uploaded on the website of your respective district courts so that all stakeholders viz. advocates, litigants, other concerned authorities etc. be informed, accordingly.

with regards.

Yours sincerely

A.K. Srivastava
24.4.2020

Registrar General

Copy forwarded to:

1. JR/DR/AR-cum- PS to Hon'ble Mr. Justice B. Amit Shalekar for placing before His Lordship for kind perusal.
2. JR/DR/AR-cum- PS to Hon'ble Mr. Justice Siddhartha Varma for placing before His Lordship for kind perusal.
3. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
4. The Principal Secretary (Law) & L.R., Government of Uttar Pradesh, Lucknow.

Registrar General

*Seen
info to the officers / Bar Council Shahan / Khuyi / Anoop chaw
for. need*

Muz
25/4/2020